

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.1562 of 2021**

Basant Prasad Petitioner
Versus
The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Anil Kumar, Sr. Advocate
Ms. Chandana Kumari, Advocate
For the State : Mrs. Laxmi Murmu, S.C. V
For the Respondent No.5 : Mr. Pandey Neeraj Rai, Advocate

02/12.04.2021 The present writ petition is taken up today through Video conferencing.

Mr. Anil Kumar, learned senior counsel for the petitioner submits that the petitioner has filed an interlocutory application being I.A. No.2161 of 2021 seeking interim order in this case.

No such interlocutory application is found on record.

Office to verify the same.

Put up this case under the appropriate heading on 16th April, 2021.

In the meantime, learned counsel for the petitioner shall remove the remaining defects, as pointed out by the office/shall file an application for ignoring the same.

(Rajesh Shankar, J.)

Rohit